

SECTION 35AC OF THE INCOME-TAX ACT, 1961 - ELIGIBLE PROJECTS OR SCHEMES, EXPENDITURE ON - NOTIFIED ELIGIBLE PROJECTS OR SCHEMES -BHARAT SEVASHRAM SANGHA, KOLKATA

NOTIFICATION NO.211/2015 [F.NO.V.27015/2/2015-SO (NAT.COM)]/SO 1998(E), DATED 20-7-2015

Whereas by notification of the Government of India in the Ministry of Finance (Department of Revenue), number S.O.28(E) dated the 10th January, 2001, issued under sub-section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), the Central Government had specified at serial number 2, "Tribal Welfare Project - construction of building for dispensary, schools, hostel, small scale industries, technical training/vocational training institute, cultural hall, Ashram complex, residential quarters, water tank etc. at Gangpur, District Navsari, Gujarat" by Bharat Sevashram Sangha, 211, Rash Behari Avenue, Kolkata -700019, West Bengal, as an eligible project or scheme for a period of three years beginning with assessment year 2001-2002, which was extended further vide notification number S.O.897(E) dated the 5th August, 2003 for a period of three years beginning with assessment year 2004-2005, which was extended further vide notification number S.O.485(E) dated the 29th March, 2007 for a period of three years beginning with financial year 2006-2007 and which was extended further vide notification number S.O. 2053(E) dated 10th August, 2009 for a period of three years beginning with financial year 2009-10 and which was extended further vide notification number S.O. 649(E) dated 12th March, 2013 for a period of three years beginning with financial year 2012-13;

And whereas the said project or scheme is likely to extend beyond fifteen years;

And whereas the National Committee for Promotion of Social and Economic Welfare, being satisfied that the said project or scheme is being executed properly, made a further recommendation under sub-rule (5) of rule 11M of the Income-tax Rules, 1962 for specifying the said project or scheme for a further period of three years;

Now, therefore, the Central Government, in exercise of the powers conferred by sub- section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), hereby notifies the scheme or project "Tribal Welfare Project - construction of building for dispensary, schools, hostel, small scale industries, technical training/vocational training institute, cultural hall, Ashram complex, residential quarters, water tank etc. at Gangpur, District Navsari, Gujarat", which is being carried out by Bharat Sevashram Sangha, 211, Rash Behari Avenue, Kolkata -700019, West Bengal, without any change in the approved cost of Rs. 277.00 lakhs, as an eligible project or scheme for a further period of three years beginning with financial year 2015-16 i.e 2015-16, 2016-17 & 2017-18.

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